

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

O.A. No. 479/1998

New Delhi this the 21st Day of July 1998

Hon'ble Shri R.K. Ahooja, Member (A)

Shri N.P. Malhotra,  
R/o B-173 Shivalik,  
Malvia Nagar,  
New Delhi-110 017.

Applicant

(By Advocate: Shri U.S. Bist)

-Versus-

1. Union of India through  
The Secretary,  
Ministry of Defence,  
New Delhi-110 011.
2. Engineer-in-Chief's Branch,  
Kashmir House, DHQ P.O.  
Rajaji Marg,  
New Delhi-110 011.
3. Chief Engineer,  
Central Command,  
Lucknow
4. Controller of Defence Accounts,  
Central Command, Lucknow.
5. Joint Controller of Defence Accounts (Funds)  
Meerut.
6. Controller General of Defence Accounts,  
West Block, R.K. Puram,  
New Delhi.
7. Garrison Engineer (A/F),  
Gorakhpur

Respondents

(By Advocate: Shri R.V. Sinha)

ORDER (Oral)

Heard Counsel. The applicant's claim was that the respondents had not released the balance of his GPF Account No. 149617 and also not reimbursed the TA, DA claim of Rs. 11,461/- even though he had superannuated from the respondent's service as far back as on 31.1.1996.

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2. Learned counsel for the respondents on the last occasion submitted that the respondents have since made the payment of balance amount of GPF alongwith upto date interest and the applicant has also received the TA, DA claimed by him. (b)

3. Today when the matter came up Shri U.Bisht, learned counsel for the applicant confirmed the veracity of the submission made by the counsel for respondents. Shri U.Bisht, however, submitted that the applicant having been deprived of the amount in question for a considerable period of time, the respondents should be penalised for delay caused by them. In this case the respondents have at least in some measure compensated the applicant by payment of the interest upto date on the balance of GPF claim. In regard to late payment of TA, DA the cause for late payment is not clear and in any case no interest can be allowed on such service claims.

4. In the facts and circumstances, I find that this OA has now become infructuous as the relief sought for by the applicant has substantially been met by the respondents. The OA stands disposed off accordingly.

*R.K. Aahooja*  
(R.K. Aahooja)  
Member(A)

\*Mittal\*